

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:4586
ANSWERED ON:20.12.2012
POWER FROM CENTRAL POOL
Sahu Shri Chandulal Chandu Bhaiya

Will the Minister of POWER be pleased to state:

- (a) the details of power distribution from Central Pool to various States including Chhattisgarh during each of the last three years and the current year, State wise/Union Territory-wise;
- (b) whether many States are receiving more power from Central Grid in comparison to their fixed quota;
- (c) if so, the details thereof and the reasons therefor along with the corrective steps taken by the Government in this regard;
- (d) whether the Government proposes to amend the allotment of power to States; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

- (a) : States are allotted power from Central Generating Stations in two parts, viz., firm and unallocated. The details of power allocation from Central Generating Stations to various States including Chhattisgarh during last three years and the current year, State-wise/Union territory-wise is enclosed at Annex.
- (b) & (c) : The power is scheduled to the States in accordance with the allocation. The excess power over and above, the scheduled power is drawn by States through the Unscheduled Interchange (UI) mechanism.
- (d) & (e) : After 5th January, 2011, power is to be procured by Distribution Companies/Utilities through Tariff Based Competitive Bidding. Hence, the guidelines dated 27th April, 2000, for allocation of power from Central Generating Stations are applicable to (i) thermal generating stations for which Power Purchase Agreements (PPAs) have been signed upto 5th January, 2011, (ii) for expansion units of already commissioned thermal projects and (iii) for hydro projects as they have been exempted from tariff based competitive bidding upto 31st December, 2013. There is no proposal to amend the guidelines of allocation of power to States.